

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.139/06

Friday this the 10th day of March 2006

C O R A M :

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

1. R.Vijayan Nair,
s/o.Raman Pillai,
LSG Supervisor,
HRO, RMS 'TV' Division,
Thiruvananthapuram – 1.
Residing at Kuku, Pravachambalam,
Nemom P.O., Thiruvananthapuram.
2. Vasanthi.P.A.,
W/o.A.Rajendran Achary,
LSG Supervisor,
HRO RMS 'TV' Division,
Thiruvananthapuram – 1.
Residing at T.C.24/1039-3, Thycaud,
Thiruvananthapuram.

...Applicants

(By Advocate Ms.Viveeja Raveendran)

Versus

1. The Superintendent of Post Offices,
RMS 'TV' Division, Thiruvananthapuram – 36.
2. The Chief Postmaster General,
Department of Posts, Kerala Circle,
Thiruvananthapuram.
3. Union of India represented by its Secretary,
Ministry of Communications, New Delhi.

...Respondents

(By Advocate Mr.P.S.Biju,ACGSC)

This application having been heard on 10th March 2006 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicants, who have passed the LSG examinations as also the PO & RMS Accounts examinations, are seeking appointments to the Accounts Supervisor post. According to them they satisfy the qualification

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for the posts as evidenced by Point 15 of the Guidelines at Annexure A-4 and subsequent decision communicated by the C.P.M.G at Annexure A-6. They have made requests for such postings as early as on 7.6.2005 vide Annexure A-5 and Annexure A-5 (a).

2. Counsel for the respondents on instructions submitted that the representations have been forwarded by the 1st respondent to the 2nd respondent and the same have been received by the 2nd respondent's office on 23.6.2005. The representations have not been disposed of so far and the respondents have no objection if they are directed to be considered within a fixed time frame. Counsel for the applicants submitted that he has no objection in adopting such a course of action.

3. Accordingly, I direct the 2nd respondent to consider and dispose of the representations of the applicants at Annexure A-5 and Annexure A-5(a) and communicate a decision to the applicants within a period of one month from the date of receipt of a copy of this order. The O.A is disposed of at the admission stage itself with the above direction. No order as to costs.

(Dated the 10th day of March 2006)

Sathi Nair

SATHI NAIR
VICE CHAIRMAN

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